

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 8
(IB)-597(PB)/2017

IN THE MATTER OF:

Oriental Bank of Commerce Petitioner/Applicant
Vs.	
M/s. Sonear Industries Ltd. & Anr. Respondent

Order under Section 7 of Insolvency and Bankruptcy Code, 2016 (Liq.)

Order delivered on 13.03.2023

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE AND VC)

PRESENT:

For the Applicant	: Mr. Abhinav Tyagi (Proxy Counsel)
For the Respondent	: Mr. Ayush Puri, Mr. Prateek Kumar Jha

ORDER

CA-2481/2019

On 14.11.2022, there was no representation on behalf of the applicant, therefore, the matter was listed for dismissal on 03.02.2023.

On 03.02.2023, Ld. Counsel for the Applicant appeared and requested for an adjournment and the matter is listed for today.

Today, when the matter was called the counsel on record doesn't appear. Ld. Proxy Counsel appeared on behalf of the applicant and seeks adjournment stating that the main counsel is engaged otherwise.

It appears that the Ld. Counsel is not serious in prosecuting the matter.

Therefore, list the application again for dismissal **on 08.05.2023.**

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)